

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : ICCI Bank Ltd
-Vs-
Oceanic Edibles International Ltd.

MAIN PETITION NUMBER :CP/563/IB/2017

(IA/MA) APPLICATION NUMBERS

New Application IA(IBC)/1505(CHE)2024, IA(IBC)/939(CHE)2024

COMMON ORDER

New Application IA(IBC)/1505/CHE/2024

Present: Shri. C.J. Sathish Kumar, Ld. Counsel for the Liquidator.
Shri. PR Raman, Liquidator in person.

This application has been filed seeking extension of liquidation timeline for a further period of six months with effect from 15.07.2024.

It is stated that balance sale consideration is to be received from the successful bidder on or before 02.08.2024. Two applications under Section 66 & 44 are pending disposal.

Considering the reasons stated in the application, the liquidation timeline is extended till 31.12.2024.

IA is **disposed of**.

IA(IBC)/939(CHE)2024

Present: Shri. Leo Valan, Ld. Counsel for the Applicant.

Shri. C.J. Sathish Kumar, Ld. Counsel for the Liquidator.

Shri. PR Raman, Liquidator in person.

Pleadings are complete.

Arguments heard.

Order Reserved.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs